

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

**MA/310/00281/2021 & MA/310/00282/2021
in OA/310/01275/2019**

Dated Wednesday the 14th day of July Two Thousand Twenty One

**CORAM : HON'BLE MR. P. MADHAVAN, Member (J)
HON'BLE MR. K. V. EAPEN, Member (A)**

(Through Video Conferencing)

1. The Union of India,
rep by Secretary to Government,
Ministry of Finance,
Department of Revenue, New Delhi 1.

2. The Principal Commissioner of Income Tax,
No. 63, Race Course Road,
Coimbatore 600018.Applicants/Respondents

By Advocate Mr. M. T. Arunan

Vs

Shri. M. Suresh Kannan,
Income Tax Officer, Ward III,
Coimbatore 18.Respondent/Applicant

By Advocate M/s. K. Siva Subramanian

ORAL ORDER

(Pronounced by Hon'ble Mr. P. Madhavan, Member(J))

Heard Mr. M. T. Arunan, counsel for the applicants in MAs. MA 281/2021 is filed for condonation of delay in filing MA 282/2021 seeking extension of time by further four months for implementation of the order of this Tribunal dt. 24.09.2019 in OA 1275/2019.

2. In view of the above, the respondents in OA/applicants in MA are directed to dispose of the matter within a period of two months from the date of receipt of a copy of this order.
3. Accordingly, MAs 281/2021 & 282/2021 are allowed.

**(K. V. Eapen)
Member(A)**

**(P. Madhavan)
Member(J)**

14.07.2021

SKSI